



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th September, 2021

No. LGL.66/2020/36.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 23rd September, 2021 is hereby published for general information.

ASSAM ACT NO. XXXIII OF 2021

(Received the assent of the Governor on 23rd September, 2021)

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 2021

AN ACT

further to amend the Assam Municipal Act, 1956.

Preamble

Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act No.
XV of
1957

It is hereby enacted in the Seventy-second Year of the Republic of India as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 1st day of April, 2020.

Amendment of section 26

2. In the principal Act, in section 26, in sub-section (5), for the words "for a period not exceeding twelve months", appearing between the words "Board" and "from the date of expiry", the words "for a period not exceeding twenty four months only in case of exceptional circumstance such as a COVID-19 pandemic" shall be substituted.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.